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MINISTRY OF FINANCE  
( DEPARTMENT OF REVENUE )

NEW DELHI: DATED, THE 13 MAY, 1987.

NOTIFICATION  
(INCOME-TAX)

No. 7283 (F.No.197/105/78-IT(A1)): In exercise of the powers conferred by clause (iv) of sub-section (23C) of Section 10 of the Income Tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Action for Food Production, New Delhi" for the purpose of the said clause for the assessment years 1985-86 to 1987-88.

  
( RUSHAN SAHAY )

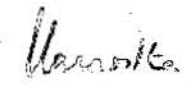
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To

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2. The Commissioner of Income-tax, Delhi-VI, New Delhi with ref. to his letter No.CIT-VI/TE(94)/78/1596 dated, 3-2-1987.
3. All Commissioners of Income-tax.
4. Directors of Inspection(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
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( Mrs.V. RAMAKRISHNAN )  
SECTION OFFICER.